

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.692 of 1993.

DATE OF JUDGMENT: 16th August, 1993

BETWEEN:

Mr. B.Raidia

..

Applicant

AND

1. The Superintendent of Post Offices,
Suryapet Division,
Nalgonda District, A.P.

2. The Director General,
Department of Posts,
New Delhi-1.

..

Respondents

HEARD:

COUNSEL FOR THE APPLICANT: Mr. Krishna Devan, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, Senior OGSC

CORAM:

Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman

Hon'ble Shri P.T.Thiruvengadam, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

The applicant was working as departmental Chowkidar in the office of the Superintendent of Post Offices, Nalgonda. He was selected as Postal Assistant in the departmental promotion examination held in the year 1990. He was directed to ~~xxxxxx~~ join Banjara Hills Post Office, Hyderabad on 11.2.1991 to undergo "Induction to Postal Assistant Training".
Accordingly he joined and completed the training on 3.5.1991.

contd....

Copy to:-

1. The Superintendent of Post Offices, Suryapet Division, Nalgonda District, A.P.
2. The Director General, Department of Posts, New Delhi-1.
3. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
4. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

3000/-
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He submitted bills claiming TA and DA for the period of training outside his headquarters but the same had been allowed only to the extent of grant of Travelling Allowance and the Daily Allowance has been denied. This OA has been filed for a declaration that the applicant is entitled for grant of TA and DA for the period of induction to Postal Assistant Training in Banjara Hills Post Office, Hyderabad from 11.2.1991 to 3.5.1991. It has already been stated that the TA has been allowed and hence this OA is being pressed only with regard to grant of Daily Allowance.

2. In OA 706/93 filed before this Bench of Central Administrative Tribunal, a similar prayer with regard to ^{in similar circumstances} grant of Daily Allowance was made and was allowed. We fully agree with the conclusion therein and for the reasons stated therein this OA in regard to the Daily Allowance is allowed. No costs. Time for implementation of this order is three months from the date of receipt of the same.

(Dictated in the open Court).

P. J. *[Signature]*
(P.T. THIRUVENGADAM)
Member (Admn.)

[Signature]
(V. NEELADRI RAO)
Vice Chairman

Dated: 16th August, 1993.

Visn

[Signature] 8/20/93
Dy. Registrar (Jd.)

Contd. - - 3/-

220/93

O.A 692/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.RIRUVENGADAM:M(A)

Dated: 16/8/1993

ORDER/JUDGMENT: ✓

M.A/R.A/C.A.No.

O.A.No.

692/93

T.A.No.

(W.P. →)

Admitted and Interim directions
issued.

Allowed

Disposed of with direction ~~DISPATCH~~

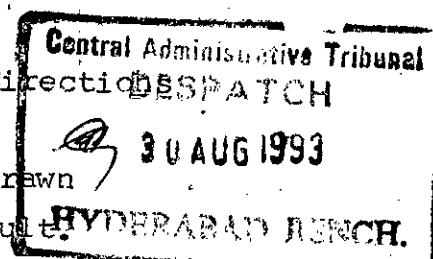
Dismissed

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered

No order as to costs.



pvm